
(2024) 03 SEBI CK 0008

Securities Appellate Tribunal Mumbai

Case No: Miscellaneous Application No. 259 Of 2024 In Appeal No. 184 Of 2019

Securities And
Exchange Board Of
India

APPELLANT

Vs

OPG Securities Private
Limited & Ors

RESPONDENT

Date of Decision: March 15, 2024

Citation: (2024) 03 SEBI CK 0008

Hon'ble Judges: Meera Swarup, Technical Member

Bench: Single Bench

Advocate: Pradeep Sancheti, Manish Chhangani, Sumit Yadav, Abhay Chauhan, Atul Kumar,
Debopriyo Moulik, Mitravinda Chundurum, Vibha Joshi

Final Decision: Disposed Of

Judgement

Meera Swarup, Technical Member

1. SEBI (Applicant / Original Respondent) has filed a Misc. Application seeking modification to the timelines imposed by this Tribunal vide its order

dated March 8, 2024 in the proceeding under Show Cause Notice (SCN) dated May 17, 2023 issued in the case of OPG Securities Private Limited

and Others. Modification have been sought on the grounds that due to work related prior commitments of the main witness and the Whole Time

Member (WTM), it has become difficult to adhere to the timelines laid down.

2. The prayer made by the Applicant is accepted and the schedule laid down is modified as under:-

(i) The cross-examination of the Original Appellants / OPG Securities Private Limited may take place for three hours each day upto 7 days on any

days between April 9 to 22, 2024.

(ii) Final hearing before the WTM may take place between May 1 to 10, 2024.

(iii) SEBI is given time upto June 30, 2024 to complete the proceedings initiated pursuant to the direction of this Tribunal in paragraph 266(g) to (i) of

order dated January 23, 2023 in Appeal No. 184 of 20219.

3. The Misc. Application is disposed of.